

FIR No. 436/18
PS: Karol Bagh
U/s: 395/397/34/120-B IPC
Pankesh Vs. State

30.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ms. Neha Kapoor, Ld. Counsel for applicant/accused Vir Bahadur.
(Through V/C).

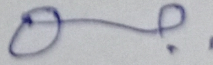
Reply filed by IO that the address of the applicant is verified.

Ld. APP submits that he has not received the copy of order dated 28.05.2020, passed by Hon'ble High Court whereby co-accused was granted bail. Ahlmad is directed to send the same to the Ld. APP today itself.

Vide order dated 22.06.2020, officials of Filing Centre were directed to place on record the entire mail record sent by Ld. Counsel for the applicant/accused to them. From last two dates, the officials of Filing Centre have not complied the said order. Today, I called concerned official Sh. Bharat Bhushan, Jr. Judicial Assistant, from the Filing Centre, who submits that the mail record was sent by the Ld. Counsel to the Co-ordinator Sh. Gurvinder Sodhi and he (Co-ordinator) despite various telephonic calls to him is not sending the record to them.

Co-ordinator Sh. Gurvinder Sodhi is directed to immediately send, through mail, the entire record of the present bail application received by him from Ld. Counsel to the concerned official of Filing Centre.

Put up on 01.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-30.06.2020

FIR No. 46/12
PS: Hauj Qazi
U/s: 302/404 IPC
Mohd. Wasim Vs. State

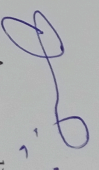
30.06.2020

Present: Sh. Virender Singh, Id. Addl. PP for State. (Through V/C).
Sh. Areeb Ahmad and Sh. Vinod Kumar Verma, Id. Counsels for
applicant/accused Mohd. Wasim. (Through V/C).

Jail Superintendent has filed the report that the conduct of the
applicant is not satisfactory in the jail.

The trial of this case is pending in the court of undersigned. The
matter is at the stage of final arguments and listed for tomorrow. On
16.06.2020, counsel for accused was directed to file the written arguments on
the e-mail ID of the Reader of this court. The Reader has given the noting that
counsel has been accordingly informed on 23.06.2020.

Let the present application be put up for 02.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distr.
THC/Delhi-30.06.2020

FIR No. 502/16
PS: Kotwali
U/s: 392/397/307/411/34 IPC & 25/27/54/59 Arms Act.
Sufiyan Vs. State

30.06.2020

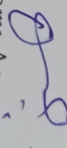
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Sufiyan. (Through V/C).

This is the second application u/s 439 Cr.PC moved on behalf of applicant/accused Sufiyan, seeking regular bail alternatively interim bail. Reply filed by the IO through Whatsap.

In para no. K of the bail application, it is mentioned that the applicant is suffering from Ulcer in his stomach for which he is not getting the treatment in jail due to lockdown.

Let report be called from concerned Jail Superintendent regarding the medical condition of the applicant, for 02.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-30.06.2020

FIR No. 343/19
PS: Kashmiri Gate
U/s: 304/34 IPC
Amit Kumar Vs. State


30.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO ASI Roop Kishore.
Sh. Mohit Prasad, Ld. Counsel for applicant/accused Amit Kumar.

Reply filed by the IO. No previous involvement of the applicant is found. Ld. Counsel submits that co-accused has already been granted bail during lockdown period. He as well as IO submit that they are not having the details of the bail order of co-accused Irfan. Ld. Counsel submits that as per his information received from the counsel of co-accused Irfan, he was released by the Jail Superintendent in pursuance of directions of Hon'ble Apex Court for de-congesting the jails.

Let report be called from the Jail Superintendent to apprise the court whether accused Irfan is on bail in this case and if so, the details of the order vide which he was released on bail, for 02.07.2020.

Copy of this order be sent to the Jail Superintendent for compliance.


(Charu Aggarwal)
ASJ-02/Central Distr.
THC/Delhi-30.06.2020

FIR No. 344/16
PS: Darya Ganj
U/s: 302/201/120-B/34 IPC.
Kiran Kumar Vs. State

30.06.2020


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Kiran Kumar.

Reply filed by the IO in which he has only verified the medical documents of the father of the applicant but has not mentioned his previous involvement. **IO is directed to file previous involvement of the applicant.**

Report received from Jail Superintendent that conduct of the applicant is not satisfactory in jail.

In para no. 3 of the application, it is mentioned that co-accused Kamal is on bail. **Ld. Counsel is directed to place on record the bail order of co-accused Kamal on next date.**

Put up on 02.07.2020.


(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-30.06.2020

FIR No. 30/20

PS: Rajinder Nagar

U/s: 307/452/387/120-B/34 IPC & 25/27 Arms Act

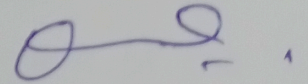
Sushil Kumar @ Sillu Vs. State

30.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Sushil Kumar @ Sillu.
(Through electronic mode).

Counsel for applicant submit that bail of co-accused Ankit is listed for 02.07.2020, therefore, the present application be also listed for 02.07.2020.

At request on behalf of counsel for applicant, put up for arguments on 02.07.2020.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-30.06.2020

FIR No. 30/20

PS: Rajinder Nagar

U/s: 307/387/452/120-B/34 IPC & 25 Arms Act

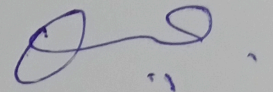
Abhay Arora Vs. State

30.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. R. R. Dua, Ld. Counsel for complainant.
Sh. Mukesh Kalia, Ld. Counsel for applicant/accused Abhay Arora.

Both the counsels submit that bail of co-accused Ankit is listed for 02.07.2020, therefore, the present application be also listed for 02.07.2020.

At joint request, put up for arguments on 02.07.2020.



(Charu Aggarwal)

ASJ-02/Central Distt.

THC/Delhi-30.06.2020

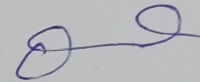
FIR No. 34/20
PS: Karol Bagh
U/s: 392/394/397/34 IPC
Raja Ram Vs. State

30.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Ld. Counsel for applicant/accused Raja Ram. **(Through V/C)**.

This an application u/s 439 Cr.PC moved on behalf of applicant/accused Raja Ram, seeking interim bail.

Vide order dated 25.06.2020, applicant has already been granted bail by this court. Hence, the present application is disposed off as infructuous.



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-30.06.2020

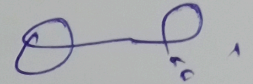
FIR No. 64/20
PS: Hauz Qazi
U/s: 379/411 IPC
Raghuvendra Vs. State

30.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Pankaj Kumar Sharma, Ld. Counsel for applicant/accused
Raghuvendra.

On last date of hearing, the bail record was called from the court of Ld. MM. Instead of receiving the bail record, this court has only received the record of inquiry conducted by the concerned SHO against the IO of the case in pursuance of order dated 20.06.2020 of Ld. MM.

Let the bail record be called from the concerned court, for
02.07.2020



(Charu Aggarwal)
ASJ-02/Central Distt.
THC/Delhi-30.06.2020